

19.8.2004

Hon. Mr. Justice S.R. Singh, VC
Hon. Mr. S.C. Chauhan, AM

It is a case of BSNL which has since been converted into a corporation in respect of which no notification under Section 14(2) of the A.T. Act, 1985, has been issued. The applicant being employee of BSNL which is beyond the purview of the A.T. Act, 1985. The OA is, therefore, not maintainable. The legal position in respect of this is admitted by learned counsel for the parties.

The OA is, accordingly, dismissed without prejudice to the applicant to approach the ^{appropriate} ~~legal~~ ^{in respect of} forum ~~available~~ for the relief claimed in this OA.

AM

SC
VC

/pc/